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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1086/1993

Date of decision: 08.07.1993

Shri Ajay Kumar

...Petitioner

Versus

Commissioner of Police, Delhi & Another

...Respondents

For the Petitioner

...None

For the Respondents

...None

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

The order dated 13.09.1991 purported to have been passed under sub-rule (1) of Rule 5 of the Central Civil Services (Temporary Service) Rules, 1965, terminating the services of the petitioner as Constable, is being impugned in the present application.

2. The petitioner was appointed on 19.11.1990. The impugned order was passed on 13.09.1991. It is apparent from the impugned order that it was passed within a period of one year from the date of appointment. Obviously, the petitioner must have been on probation also.

3. We find no infirmity in the impugned order. We, therefore, dismiss this application. No order as to costs.

B.N.Dhoniyal
(B.N. DHOUNDIYAL)
MEMBER (A)
08.07.1993

S.K.Dhaon
(S.K. DHAON)
VICE CHAIRMAN
08.07.1993

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